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Title: Regarding withdrawal of NEET as an entrance exam

***SHRI S. VENKATESAN (MADURAI):** Hon. Speaker Sir, Vanakkam. NEET is a deadly weapon. Surrounded with the deep sorrow after the demise of more 12 children starting from Anitha to Jothi Sridurga of my constituency, when will you give up the National Eligibility cum Entrance Test (NEET)? NEET is like a trident which has three prongs. One prong is having a negative impact on the education system in the State by taking away the rights State Government. Another prong supports coaching and opposes teaching. Finally the third prong affects the psychology of the students forcing them to commit suicides. When will you drop this deadly weapon? Is it after the death of so many children.? The unanimous resolution passed by the State Assembly of Tamil Nadu regarding the Admission of Students to UG Medical Courses was returned by Hon. President of India. If the Bill is returned under Article 201 of the Constitution of India, the reason for return should be specified. But till date no reason has been provided. Legal luminaries do not question such issues. But these legal luminaries respond immediately if Actor Surya says something. Justice and Examination should not be as a part or on the basis of the Laws of Manu. That is why we request that NEET should be withdrawn or given up. Thank you.

HON. SPEAKER: Dr. DNV Senthil Kumar and Shrimati Kanimozhi Karunanidhi are permitted to associate with the issue raised by Shri S. Venkatesan.

माननीय अध्यक्ष: जो माननीय सदस्य पोडियम पर खड़े होकर बोलते हैं, वे लम्बा बोलते हैं ।